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भारत सरकार
Government of India

भौगोलिक उपदर्शन पत्रिका

GEOGRAPHICAL INDICATIONS JOURNAL



बौद्धिक सम्पदा
भारत
INTELLECTUAL
PROPERTY **INDIA**

भौगोलिक उपदर्शन पंजीकृति,
बौद्धिक सम्पदा अधिकार भवन,
जी.एस.टी. रोड, गिण्डी,
चेन्नै - ६०० ०३२.

Geographical Indications Registry,
Intellectual Property Rights Building,
G.S.T. Road, Guindy, Chennai - 600 032.



GOVERNMENT OF INDIA
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OFFICIAL NOTICES

Sub: Notice is given under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002.

1. As per the requirement of Rule 41(1) it is informed that the issue of Journal 58 of the Geographical Indications Journal dated 09th May 2014 / Vaisakha 19th, Saka 1936 has been made available to the public from 09th May 2014.

NEW G.I APPLICATION DETAILS

App.No.	Geographical Indications	Class	Goods
405	Makrana Marble	19	Natural Goods
406	Salem Mango	31	Horticulture
407	Hosur Rose	31	Agricultural
408	Payyanur Pavithra Mothiram	14	Handicraft
409	Kodali Karuppur Saree	24 & 25	Textile
410	Thammampatti Wood Carvings	20	Handicraft
411	Rajapalayam Lock	6	Manufactured
412	Chamba Painting	16	Handicraft
413	Kangra Paintings	16	Handicraft
414	Punjabi Jutti	25	Handicraft
415	Aipan	16	Handicraft
416	Lahaul & Spiti Wool Weaving	23	Handicraft
417	Lacquer Ware Furniture	20	Handicraft
418	Jhajjar Pottery	21	Handicraft
419	Tamta Copperware Craft	6	Handicraft
420	Rewari Jutti	25	Handicraft
421	Hoshiarpur Wood Inlay	20	Handicraft
422	Kandang Sarees	24	Textile
423	Thanjavur Pith Works	20	Handicraft
424	Karupur Kalamkari Paintings	24	Handicraft
425	Thanjavur Cut Glass Work	20	Handicraft
426	Mahabalipuram Stone Sculpture	19	Handicraft
427	Nagercoil Temple Car	20	Handicraft
428	Kanyakumari Stone Carving	19	Handicraft
429	Arumbavur Wood Carving	20	Handicraft

430	Namakkal Makkal Stone Works	21	Handicraft
431	Kallakurichi Wood Carving	20	Handicraft
432	Kinnauri Kala Zeera	31	Agriculture
433	Bandar (Machilipatanam) Laddu	30	Food Stuff
434	Ratlami Sev	30	Food Stuff
435	Assam Karbi Anglong Ginger	30	Agriculture
436	Tripura Queen Pineapple	31	Agriculture
437	Memong Narang	31	Agriculture
438	Tezpur Litchi	31	Agriculture
439	Joha Rice of Assam	30	Agriculture
440	Sathebari Bell Metal Crafts	6	Handicraft
441	Karbi Textiles Products	24 & 25	Textile
442	Sital Pati Mats & Crafts of Goalpara	20	Handicraft
443	Larnai Clay Pottery	21	Handicraft
444	Bamboo Shang Trop	6	Handicraft
445	Stone Carving Craft	21	Handicraft
446	Kauna Reed Craft	21	Handicraft
447	Manipur Dolls and Toys Craft	21	Handicraft
448	Solapith Crafts of Birbhum District	16	Handicraft
449	Burdwan Natungram Wood Craft	21	Handicraft
450	Naga Angami Shawl	24	Textile
451	Naga Ao Shawl	24	Textile
452	Naga Sumi Shawl	24	Textile
453	Bankura Panchmura Terracotta Craft	21	Handicraft
454	Monpa Wooden Mask	21	Handicraft
455	Sherdukpen Handlooms & Textiles	21	Handicraft
456	Monpas Handlooms & Textile Goods	24 & 25	Textile

457	Varanasi Wooden Lacquer Wear & Toys	27	Handicraft
458	Mirzapur Handmade Dari	27	Handicraft
459	Nizamabad Black Clay Pottery	27	Handicraft
460	Machilipatnam Imitation Jewellery	14	Handicraft
461	Indian Thangka Paintings	16	Handicraft
462	Wood Craft of Sikkim	20	Handicraft
463	Sikkim Lepcha Handloom	24	Handicraft
464	Sirsi Siddapur Yellapur Arecanut	31	Agriculture
465	Khasi Mandarin	31	Agriculture
466	Kachai Lemon	31	Agriculture
467	Narasinghapettai Nagaswaram	15	Handicraft
468	Bhemi Oil	31	Manufactured
469	Solapur Chutney	30	Food Stuff
470	Ajara Ghansal Rice	30	Agriculture
471	Waigaon Turmeric	30	Agriculture
472	Mangalwedha Maldandi Jowar	31	Agriculture
473	Bhiwapur Chilli	30	Agriculture
474	Sindhudurg & Ratnagiri Kokum	29	Agriculture
475	Kolhapuri Masala	30	Food Stuff
476	Waghya Ghevada, Koregaon	31	Agriculture
477	Navapur Desi Tur	31	Agriculture
478	Mulshi Ambemohar Rice	30	Agriculture
479	Chengalikodan Nendran Banana	31	Agriculture
480	Thirubuvanam Silk Sarees	24	Textiles
481	Durgi Stone Carving	19	Handicraft
482	Etikkoppaka Toys	20	Handicraft

PUBLIC NOTICE

No.GIR/CG/JNL/2010

Dated 26th February, 2010

WHEREAS Rule 38(2) of Geographical Indications of Goods (Registration and Protection) Rules, 2002 provides as follows:

“The Registrar may after notification in the Journal put the published Geographical Indications Journal on the internet, website or any other electronic media.”

Now therefore, with effect from 1st April, 2010, The Geographical Indications Journal will be Published and hosted in the IPO official website www.ipindia.nic.in free of charge. Accordingly, sale of Hard Copy and CD-ROM of GI Journal will be discontinued with effect from 1st April, 2010.

Sd/-

(P. H. KURIAN)

Registrar of Geographical Indications

**G.I. Authorised User Application No.-260 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Kullu Fashion Vastroudhyog Handicrafts Production cum-Sale Multipurpose Co-operative Industrial Society Limited**, Village & Post: Mohal, Tehsil & District: Kullu-175126, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Kullu Fashion Vastroudhyog Handicrafts
Production cum-Sale Multipurpose
Co-operative Industrial Society Limited
- (B) **Address** : The Kullu Fashion Vastroudhyog Handicrafts
Production cum-Sale Multipurpose
Co-operative Industrial Society Limited,
Village & Post: Mohal,
Tehsil & District: Kullu- 175126,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 29, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-261 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Baragran Handloom Weavers**, Represented By – **Shri. Simbru Ram**, Village: Sarwari Bazaar, Post: Bhutti, Tehsil & District: Kullu-175102, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Baragran Handloom Weavers,
Represented By Shri. Simbru Ram
- (B) **Address** : M/s. Baragran Handloom Weavers,
Represented By Shri. Simbru Ram,
Village: Sarwari Bazaar, Post: Bhutti,
Tehsil & District: Kullu- 175102,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 29, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-262 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Sarswati Schedule Caste Women Handloom and Handicrafts Weavers Welfare & Tourism Development Production cum Sale Co-operative Industrial Society Limited**, Village: Bijal, Post: Suchain, Tehsil: Sainj, District: Kullu-175134, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Sarswati Schedule Caste Women Handloom and Handicrafts Weavers Welfare & Tourism Development Production cum Sale Co-operative Industrial Society Limited
- (B) **Address** : The Sarswati Schedule Caste Women Handloom and Handicrafts Weavers Welfare & Tourism Development Production cum Sale Co-operative Industrial Society Limited,
Village: Bijal, Post: Suchain,
Tehsil: Sainj, District: Kullu- 175134,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : August 29, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-263 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Bandrol Schedule Caste Women Handloom and Handicrafts Weavers Production cum Sale Co-operative Industrial Society Limited**, Village & Post: Bandrole, Tehsil & District: Kullu-175128, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Bandrol Schedule Caste Women Handloom and Handicrafts Weavers Production cum Sale Co-operative Industrial Society Limited
- (B) **Address** : M/s. Bandrol Schedule Caste Women Handloom and Handicrafts Weavers Production cum Sale Co-operative Industrial Society Limited, Village & Post: Bandrole, Tehsil & District: Kullu- 175128, Himachal Pradesh, India
- (C) **Date of Authorised User Application** : August 29, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-264 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Bharti Shawl Industry**, Represented By – **Smt. Rama Rani**, Shiva Chowk, Village: Bhutti Colony, Post: Shamshi, Tehsil & District: Kullu-175126, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Bharti Shawl Industry,
Represented By Smt. Rama Rani
- (B) **Address** : M/s. Bharti Shawl Industry,
Represented By Smt. Rama Rani,
Shiva Chowk, Village: Bhutti Colony,
Post: Shamshi,
Tehsil & District: Kullu- 175126,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 29, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-266 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Goldi Kullu Shawls Industries**, Represented By – **Smt. Rukmani Devi**, Bhootnath Road, H. No. 46/A, Ward No. 3, Near Kailash Theatre, Sarwari Bazaar, District: Kullu-175101, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Goldi Kullu Shawls Industries,
Represented By Smt. Rukmani Devi
- (B) **Address** : M/s. Goldi Kullu Shawls Industries,
Represented By Smt. Rukmani Devi,
Bhootnath Road,
H. No. 46/A, Ward No. 3,
Near Kailash Theatre, Sarwari Bazaar,
District: Kullu- 175101,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 29, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-268 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Kubja Shawl Industry**, Represented By – **Smt. Kubja Devi**, Village: Burata, Post & Tehsil: Banjar, District: Kullu-175123, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Kubja Shawl Industry,
Represented By Smt. Kubja Devi
- (B) **Address** : M/s. Kubja Shawl Industry,
Represented By Smt. Kubja Devi,
Village: Burata,
Post & Tehsil: Banjar,
District: Kullu-175123,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 29, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-269 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Beas Valley Shawl Industry**, Represented By – **Shri. Rajinder Singh**, Village: Zarad Bhutti Colony, Post: Shamshi, Tehsil & District: Kullu-175126, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Beas Valley Shawl Industry,
Represented By Shri. Rajinder Singh
- (B) **Address** : M/s. Beas Valley Shawl Industry,
Represented By Shri. Rajinder Singh,
Village: Zarad Bhutti Colony, Post: Shamshi,
Tehsil & District: Kullu-175126,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 29, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-270 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Bijleshwar Handloom, Handicrafts Weavers Upliftment Co-operative Industrial Society Limited**, Village: Shangribagh (Mahadev Colony), Post: Neoli, Tehsil & District: Kullu-175138, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Bijleshwar Handloom, Handicrafts Weavers Upliftment Co-operative Industrial Society Limited
- (B) **Address** : The Bijleshwar Handloom, Handicrafts Weavers Upliftment Co-operative Industrial Society Limited, Village: Shangribagh (Mahadev Colony), Post: Neoli, Tehsil & District: Kullu-175138, Himachal Pradesh, India
- (C) **Date of Authorised User Application** : August 29, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-271 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Tripura Nagar Handloom, Handicrafts Weavers Welfare Co-operative Industrial Society Limited**, Village & Post: Naggar, Tehsil & District: Kullu-175130, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Tripura Nagar Handloom, Handicrafts Weavers Welfare Co-operative Industrial Society Limited
- (B) **Address** : The Tripura Nagar Handloom, Handicrafts Weavers Welfare Co-operative Industrial Society Limited,
Village & Post: Naggar,
Tehsil & District: Kullu-175130,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : August 29, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-272 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Chogi Handloom and HandicraftWeaver Co-operative Society Limited**, Village:Chogi, Post: Chethar,, Tehsil: Banjar, District: Kullu-175123, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Chogi Handloom and HandicraftWeaver Co-operative Society Limited
- (B) **Address** : The Chogi Handloom and Handicraft Weaver Co-operative Society Limited, Chogi, Post: Chethar, Village: Tehsil: Banjar, District: Kullu-175123, Himachal Pradesh, India
- (C) **Date of Authorised User Application** : August 29, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-276 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Jai Jeeva Narayan Handloom and Handicraft Weavers Industrial Co-operative Society Limited**, Village & Post: Sultanpur, Tehsil & District: Kullu-175101, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Jai Jeeva Narayan Handloom and Handicraft Weavers Industrial Co-operative Society Limited
- (B) **Address** : M/s. Jai Jeeva Narayan Handloom and Handicraft Weavers Industrial Co-operative Society Limited, Village & Post: Sultanpur, Tehsil & District: Kullu-175101, Himachal Pradesh, India
- (C) **Date of Authorised User Application** : August 29, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-277 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Modern Weavers Handloom and Handicraft Production cum Sale Co-operative Society**, Village & Post: Baragran, Tehsil & District: Kullu-175129, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Modern Weavers Handloom and Handicraft Production cum Sale Co-operative Society
- (B) **Address** : The Modern Weavers Handloom and Handicraft Production cum Sale Co-operative Society,
Village & Post: Baragran,
Tehsil & District: Kullu-175129,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : August 29, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-279 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Ghepan Handloom Self Help Group**, Represented by – **Smt. Pushpa Devi**, Village: Pandit Behar, Post: Mohal, Tehsil & District: Kullu-175126, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Ghepan Handloom Self Help Group,
Represented by Smt. Pushpa Devi
- (B) **Address** : M/s. Ghepan Handloom Self Help Group,
Represented by Smt. Pushpa Devi,
Village: Pandit Behar, Post: Mohal,
Tehsil & District: Kullu-175126,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 29, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-280 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Bhutti Weavers Co-operative Society Limited**, Village: Bhutti Colony, Post: Shamshi, Tehsil & District: Kullu-175126, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Bhutti Weavers Co-operative Society Limited
- (B) **Address** : M/s. Bhutti Weavers Co-operative Society Limited,
Village: Bhutti Colony, Post: Shamshi,
Tehsil & District: Kullu-175126,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : August 29, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-281 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Vijay Carpet Handicraft & Handloom Weavers Co-operative Industrial Society Limited**, Village: Luggarbhati, Post: Neoli, Tehsil & District: Kullu-175138, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Vijay Carpet Handicraft & Handloom Weavers Co-operative Industrial Society Limited
- (B) **Address** : The Vijay Carpet Handicraft & Handloom Weavers Co-operative Industrial Society Limited,
Village: Luggarbhati, Post: Neoli,
Tehsil & District: Kullu-175138,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : August 29, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-282 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Choparsa Handloom and Handicraft Weavers Co-operative Industrial Society Limited**, Village: Dalighat, Post: Bhutti, Tehsil & District: Kullu-175102, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Choparsa Handloom and Handicraft Weavers Co-operative Industrial Society Limited
- (B) **Address** : M/s. Choparsa Handloom and Handicraft Weavers Co-operative Industrial Society Limited, Village: Dalighat, Post: Bhutti, Tehsil & District: Kullu-175102, Himachal Pradesh, India
- (C) **Date of Authorised User Application** : August 29, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-283 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Himalayan Bodh Women's Galicha Handloom and Handicraft Co-operative Industrial Society Limited**, Gompa Road , Tehsil & Post: Manali, District: Kullu-175131, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Himalayan Bodh Women's Galicha Handloom and Handicraft Co-operative Industrial Society Limited
- (B) **Address** : The Himalayan Bodh Women's Galicha Handloom and Handicraft Co-operative Industrial Society Limited,
Gompa Road,
Tehsil & Post: Manali,
District: Kullu-175131,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : August 29, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-284 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Kullu Kinnuari Shawl Industry**, Represented By – **Shri. Gautam Chand**, Village: Chhoyal, Post: Khokhan, Tehsil & District: Kullu-175125, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Kullu Kinnuari Shawl Industry,
Represented By Shri. Gautam Chand
- (B) **Address** : M/s. Kullu Kinnuari Shawl Industry,
Represented By Shri. Gautam Chand,
Village: Chhoyal, Post: Khokhan,
Tehsil & District: Kullu-175125,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 29, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-286 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Kiran Shawl Industries**, Represented By – **Shri. Uttam Chand**, Village: Chhoyal, Post: Khokhan, Tehsil & District: Kullu-175125, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Kiran Shawl Industries,
Represented By Shri. Uttam Chand
- (B) **Address** : M/s. Kiran Shawl Industries,
Represented By Shri. Uttam Chand,
Village: Chhoyal, Post: Khokhan,
Tehsil & District: Kullu-175125,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 29, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-287 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Bharat Shawl Industry**, Represented By – **Shri. Lot Ram**, Village & Post: Sarwari Bazaar, Tehsil & District: Kullu-175101, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Bharat Shawl Industry,
Represented By Shri. Lot Ram
- (B) **Address** : M/s. Bharat Shawl Industry,
Represented By Shri. Lot Ram,
Village & Post: Sarwari Bazaar,
Tehsil & District: Kullu-175101,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 29, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-288 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Maruti Handloom & Handicraft Production cum Sale Co-operative Industrial Society Limited**, Shastri Nagar, Phati Dhalpur, Kothi Maharaja, Tehsil & District: Kullu-175101, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Maruti Handloom & Handicraft Production cum Sale Co-operative Industrial Society Limited
- (B) **Address** : The Maruti Handloom & Handicraft Production cum Sale Co-operative Industrial Society Limited, Shastri Nagar, Phati Dhalpur, Kothi Maharaja, Tehsil & District: Kullu-175101, Himachal Pradesh, India
- (C) **Date of Authorised User Application** : August 29, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-289 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Monu Shawl Industries**, Represented By – **Smt. Sheela Thakur**, Village & Post: Mohal, Tehsil & District: Kullu-175126, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Monu Shawl Industries,
Represented By Smt. Sheela Thakur
- (B) **Address** : M/s. Monu Shawl Industries,
Represented By Smt. Sheela Thakur,
Village & Post: Mohal,
Tehsil & District: Kullu-175126,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 29, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-290 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Pammo Shawl Industries**, Represented By – **Shri. Prem Chand**, Village: Chhoyal, Post: Khokhan, Tehsil & District: Kullu-175126, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Pammo Shawl Industries,
Represented By Shri. Prem Chand
- (B) **Address** : M/s. Pammo Shawl Industries,
Represented By Shri. Prem Chand,
Village: Chhoyal, Post: Khokhan,
Tehsil & District: Kullu-175126,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 29, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-292 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Mahadev Handloom & Handicraft Production cum Sale Industrial Co-operative Society Limited**, Village & Post: Larankelo, Tehsil & District: Kullu-175104, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Mahadev Handloom & Handicraft Production cum Sale Industrial Co-operative Society Limited
- (B) **Address** : The Mahadev Handloom & Handicraft Production cum Sale Industrial Co-operative Society Limited, Village & Post: Larankelo, Tehsil & District: Kullu-175104, Himachal Pradesh, India
- (C) **Date of Authorised User Application** : August 29, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-293 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Deepa Shawl Industries**, Represented By – **Shri. Devi Dass**, Village: Tegubehar, Post: Khokhan, Tehsil & District: Kullu-175125, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Deepa Shawl Industries,
Represented By Shri. Devi Dass
- (B) **Address** : M/s. Deepa Shawl Industries,
Represented By Shri. Devi Dass,
Village: Tegubehar, Post: Khokhan,
Tehsil & District: Kullu-175125,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 29, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-295 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The J. J. Handloom, Handicraft, Welfare & Tourism Development Co-operative Industrial Society Limited**, Village: Seriberh, Post: Shamshi, Tehsil & District: Kullu-175126, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The J. J. Handloom, Handicraft, Welfare & Tourism Development Co-operative Industrial Society Limited
- (B) **Address** : The J. J. Handloom, Handicraft, Welfare & Tourism Development Co-operative Industrial Society Limited, Village: Seriberh, Post: Shamshi, Tehsil & District: Kullu-175126, Himachal Pradesh, India
- (C) **Date of Authorised User Application** : August 29, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.- 297 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Naag Mahila Handloom & Handicraft Production cum Sale Co-operative Industrial Society Limited**, Village: Pori, Post: Mohani, Tehsil: Banjar, District: Kullu-175123, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Naag Mahila Handloom & Handicraft
Production cum Sale Co-operative Industrial
Society Limited
- (B) **Address** : The Naag Mahila Handloom & Handicraft
Production cum Sale Co-operative Industrial
Society Limited,
Village: Pori, Post: Mohani,
Tehsil: Banjar, District: Kullu-175123,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 29, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-299 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Kullu Kinnor Handloom Handicrafts S. C. Production cum - Sale Co-operative Industrial & Welfare Society Limited**, Village: Suiropa, Post: Seobagh, Tehsil & District: Kullu-175101, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Kullu Kinnor Handloom Handicrafts S. C. Production cum - Sale Co-operative Industrial & Welfare Society Limited
- (B) **Address** : The Kullu Kinnor Handloom Handicrafts S. C. Production cum - Sale Co-operative Industrial & Welfare Society Limited, Village: Suiropa, Post: Seobagh, Tehsil & District: Kullu-175101, Himachal Pradesh, India
- (C) **Date of Authorised User Application** : August 29, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-301 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Aryan Shawl Industries**, Represented By – **Shri. Tule Ram**, Village: Mashna, Post: Dogri, Tehsil & District: Kullu-175102, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Aryan Shawl Industries,
Represented By Shri. Tule Ram
- (B) **Address** : M/s. Aryan Shawl Industries,
Represented By Shri. Tule Ram,
Village: Mashna, Post: Dogri,
Tehsil & District: Kullu-175102,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 29, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-302 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Shiva Ji Weavers Welfare Multipurpose Handloom & Handicraft Industrial Co-operative Society Jhakri**, Village: Jhakri, Post: Fozal, Tehsil & District: Kullu-175129, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Shiva Ji Weavers Welfare Multipurpose Handloom & Handicraft Industrial Co-operative Society Jhakri
- (B) **Address** : The Shiva Ji Weavers Welfare Multipurpose Handloom & Handicraft Industrial Co-operative Society Jhakri,
Village: Jhakri, Post: Fozal,
Tehsil & District: Kullu-175129,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : August 29, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G.I. Authorised User Application No.-303 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Mohal Harijan Handloom & Handicraft Angora Industrial Co-operative Society**, Village & Post: Mohal, Tehsil & District: Kullu-175126, Himachal Pradesh, India, dated for August 29, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Mohal Harijan Handloom & Handicraft Angora Industrial Co-operative Society
- (B) **Address** : The Mohal Harijan Handloom & Handicraft Angora Industrial Co-operative Society, Village & Post: Mohal, Tehsil & District: Kullu-175126, Himachal Pradesh, India
- (C) **Date of Authorised User Application** : August 29, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-312 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Suraj Self Help Group**, Represented By – **Shri. Pritam Chand**, Village: Summa, Post: Dughilag, Tehsil & District: Kullu-175101, Himachal Pradesh, India, dated for November 8, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Suraj Self Help Group,
Represented By Shri. Pritam Chand
- (B) **Address** : M/s. Suraj Self Help Group,
Represented By Shri. Pritam Chand,
Village: Summa, Post: Dughilag,
Tehsil & District: Kullu-175101
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : November 8, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-313 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Thakur Handloom and Handicraft Weavers Welfare Industrial Co-operative Society Limited**, Village: Jouli, Post: Mohal, Tehsil & District: Kullu-175126, Himachal Pradesh, India, dated for November 8, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Thakur Handloom and Handicraft Weavers Welfare Industrial Co-operative Society Limited
- (B) **Address** : The Thakur Handloom and Handicraft Weavers Welfare Industrial Co-operative Society Limited
Village: Jouli, Post: Mohal,
Tehsil & District: Kullu-175126,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : November 8, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-316 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Akshay Shawls Industries**, Represented By – **Smt. Ayodhya Sharma**, Village & Post: Near Apple Valley Resorts, Mohal, Tehsil & District: Kullu-175126, Himachal Pradesh, India, dated for November 8, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Akshay Shawls Industries,
Represented By Smt. Ayodhya Sharma
- (B) **Address** : M/s. Akshay Shawls Industries,
Represented By Smt. Ayodhya Sharma,
Village & Post: Near Apple Valley Resorts, Mohal,
Tehsil & District: Kullu-175126,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : November 8, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-317 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Vikas Shawl Industry**, Represented By – **Shri. Vikas Sood**, Village : Shamshi Near S.S.B Gate, Tehsil & District: Kullu-175126, Himachal Pradesh, India, dated for November 8, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Vikas Shawl Industry,
Represented By Shri. Vikas Sood
- (B) **Address** : M/s. Vikas Shawl Industry,
Represented By Shri. Vikas Sood,
Village : Shamshi, Near S.S.B Gate,
Tehsil & District: Kullu-175126,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : November 8, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-321 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Bhekli Anchal Tribal Woman Handloom and Handicraft Industrial Co-operative Society Limited**, Village & Post: Sultanpur, Tehsil & District: Kullu-175101, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Bhekli Anchal Tribal Woman Handloom and Handicraft Industrial Co-operative Society Limited
- (B) **Address** : The Bhekli Anchal Tribal Woman Handloom and Handicraft Industrial Co-operative Society Limited, Village & Post: Sultanpur, Tehsil & District: Kullu-175101, Himachal Pradesh, India
- (C) **Date of Authorised User Application** : November 28, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-323 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Shisham Handloom & Handicraft Industrial Production cum Sale Co-operative Society Limited**, Village & Post: Mohal, Tehsil & District: Kullu-175126, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Shisham Handloom & Handicraft Industrial Production cum Sale Co-operative Society Limited
- (B) **Address** : The Shisham Handloom & Handicraft Industrial Production cum Sale Co-operative Society Limited, Village & Post: Mohal, Tehsil & District: Kullu-175126, Himachal Pradesh, India
- (C) **Date of Authorised User Application** : November 28, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-324 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Fancy Kullu Shawl Industries**, Represented By – **Smt. Shanti Devi**, Village & Post: Akhara Bazar, Tehsil & District: Kullu-175101, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Fancy Kullu Shawl Industries,
Represented By Smt. Shanti Devi
- (B) **Address** : M/s. Fancy Kullu Shawl Industries,
Represented By Smt. Shanti Devi,
Village & Post: Akhara Bazar,
Tehsil & District: Kullu-175101,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : November 28, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-327 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Swadeshi Handloom & Handicraft Co-operative Industrial Society Limited**, Village: Ramabai, Post: Akhara Bazar, Tehsil & District: Kullu-175101, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Swadeshi Handloom & Handicraft Co-operative Industrial Society Limited
- (B) **Address** : The Swadeshi Handloom & Handicraft Co-operative Industrial Society Limited, Village: Ramabai, Post: Akhara Bazar, Tehsil & District: Kullu-175101, Himachal Pradesh, India
- (C) **Date of Authorised User Application** : November 28, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-328 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Nai Disha Handloom and Handicraft Weavers Welfare Production cum Sale Co-operative Industrial Society Limited**, Village: Devdhar, Post: Dhalpur, Tehsil & District: Kullu-175101, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Nai Disha Handloom and Handicraft Weavers Welfare Production cum Sale Co-operative Industrial Society Limited
- (B) **Address** : The Nai Disha Handloom and Handicraft Weavers Welfare Production cum Sale Co-operative Industrial Society Limited, Village: Devdhar, Post: Dhalpur, Tehsil & District: Kullu-175101, Himachal Pradesh, India
- (C) **Date of Authorised User Application** : November 28, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-329 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Jamdagini Mahila Handloom & Handicraft Co-operative Society Limited**, Village: Bedhar, Post: Bharai, Tehsil & District: Kullu-175101, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Jamdagini Mahila Handloom & Handicraft Co-operative Society Limited
- (B) **Address** : The Jamdagini Mahila Handloom & Handicraft Co-operative Society Limited,
Village: Bedhar, Post: Bharai,
Tehsil & District: Kullu-175101,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : November 28, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-330 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Mahavir Shawl Industry**, Represented By – **Shri. Luharu Ram**, Village: Lot, Post: Mohal, Tehsil & District: Kullu-175126, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Mahavir Shawl Industry,
Represented By Shri. Luharu Ram
- (B) **Address** : M/s. Mahavir Shawl Industry,
Represented By Shri. Luharu Ram,
Village: Lot, Post: Mohal,
Tehsil & District: Kullu-175126,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : November 28, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-331 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Khokhan Mahadev Handloom & Handicraft Co-operative Industrial Society Limited**, Village & Post: Khokhan, Tehsil & District: Kullu-175125, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Khokhan Mahadev Handloom & Handicraft Co-operative Industrial Society Limited
- (B) **Address** : The Khokhan Mahadev Handloom & Handicraft Co-operative Industrial Society Limited,
Village & Post: Khokhan,
Tehsil & District: Kullu-175125,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : November 28, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-332 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Shikhar Handloom and Handicraft Weavers Welfare Production cum Sale Co-operative Industrial Society Limited**, Village: Brow, Post: Rampur Bushahr, Tehsil: Nirmand, District: Kullu-172023, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Shikhar Handloom and Handicraft Weavers Welfare Production cum Sale Co-operative Industrial Society Limited
- (B) **Address** : The Shikhar Handloom and Handicraft Weavers Welfare Production cum Sale Co-operative Industrial Society Limited,
Village: Brow, Post: Rampur Bushahr,
Tehsil: Nirmand, District: Kullu-172023,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : November 28, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-333 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Vikas Handloom & Handicraft Weavers Production cum Sale Industrial Society Limited**, Village & Post: Jalugraon, Tehsil & District: Kullu-175105, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Vikas Handloom & Handicraft Weavers
Production cum Sale Industrial Society Limited
- (B) **Address** : The Vikas Handloom & Handicraft Weavers
Production cum Sale Industrial Society Limited,
Village & Post: Jalugraon,
Tehsil & District: Kullu-175105,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : November 28, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-334 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Ramshila Weavers Handicraft, Handloom Co-operative Industrial Society**, Village & Post: Ramshila Bazar, Tehsil & District: Kullu-175101, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Ramshila Weavers Handicraft, Handloom
Co- operative Industrial Society
- (B) **Address** : The Ramshila Weavers Handicraft, Handloom
Co- operative Industrial Society,
Village & Post: Ramshila Bazar,
Tehsil & District: Kullu-175101,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : November 28, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-335 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. New Light Shawl Industry**, Represented By – **Shri. Jog Dhyan**, Village & Post: Lower, Dhalpur, Tehsil & District: Kullu-175101, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. New Light Shawl Industry,
Represented By Shri. Jog Dhyan
- (B) **Address** : M/s. New Light Shawl Industry,
Represented By Shri. Jog Dhyan,
Village & Post: Lower, Dhalpur,
Tehsil & District: Kullu-175101,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : November 28, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-336 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Shiv Nath Shawl Emporium**, Represented By – **Shri. Mohar Singh**, Village & Post: Vipasha market, Beasa Mour, Tehsil & District: Kullu-175101, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Shiv Nath Shawl Emporium,
Represented By Shri. Mohar Singh
- (B) **Address** : M/s. Shiv Nath Shawl Emporium,
Represented By Shri. Mohar Singh,
Village & Post: Vipasha market, Beasa Mour,
Tehsil & District: Kullu-175101,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : November 28, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-337 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Sapna Kullu Shawl Industry**, Represented By – **Ms. Aarti Mehta**, Village: Bashing, Post: Babeli, Tehsil & District: Kullu-175138, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Sapna Kullu Shawl Industry,
Represented By Ms. Aarti Mehta
- (B) **Address** : M/s. Sapna Kullu Shawl Industry,
Represented By Ms. Aarti Mehta,
Village: Bashing, Post: Babeli,
Tehsil & District: Kullu-175138,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : November 28, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-338 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Shiv Shakti Handloom & Handicraft Industrial Production cum- Sale Co-operative Society Limited**, Village: Sarsei, Post: Haripur, Tehsil & District: Kullu-175131, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Shiv Shakti Handloom & Handicraft Industrial Production cum- Sale Co-operative Society Limited
- (B) **Address** : M/s. Shiv Shakti Handloom & Handicraft Industrial Production cum- Sale Co-operative Society Limited,
Village: Sarsei, Post: Haripur,
Tehsil & District: Kullu-175131,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : November 28, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-340 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Kullu Handloom & Handicraft Weavers Production cum Sale Co-operative Industrial Society Limited**, Village: Bhutti Colony, Post: Shamshi, Tehsil & District: Kullu-175126, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Kullu Handloom & Handicraft Weavers Production cum Sale Co-operative Industrial Society Limited
- (B) **Address** : The Kullu Handloom & Handicraft Weavers Production cum Sale Co-operative Industrial Society Limited,
Village: Bhutti Colony, Post: Shamshi,
Tehsil & District: Kullu-175126,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : November 28, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-341 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Kullu Shawl Industries**, Represented By – **Shri. Satish Awasthi**, Village & Post: Akhara Bazar, Tehsil & District: Kullu-175101, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Kullu Shawl Industries,
Represented By Shri. Satish Awasthi
- (B) **Address** : M/s. Kullu Shawl Industries,
Represented By Shri. Satish Awasthi,
Village & Post: Akhara Bazar,
Tehsil & District: Kullu-175101,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : November 28, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-342 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Trishla Mahila Handicrafts and Handloom Weavers Co-operative Society Limited**, Village & Post: Ramshila, Tehsil & District: Kullu-175101, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Trishla Mahila Handicrafts and Handloom Weavers Co-operative Society Limited
- (B) **Address** : M/s. Trishla Mahila Handicrafts and Handloom Weavers Co-operative Society Limited,
Village & Post: Ramshila,
Tehsil & District: Kullu-175101,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : November 28, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-346 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Heritage Handloom & Handicraft Sheep & Angora Rabbit Wool Products & Allied Industrial Co-operative Society**, Village: Dashal, Post: Haripur, Tehsil & District: Kullu-175136, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Heritage Handloom & Handicraft Sheep & Angora Rabbit Wool Products & Allied Industrial Co-operative Society
- (B) **Address** : M/s. Heritage Handloom & Handicraft Sheep & Angora Rabbit Wool Products & Allied Industrial Co-operative Society,
Village: Dashal, Post: Haripur,
Tehsil & District: Kullu-175136,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : November 28, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-347 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Shuklaco Handloom & Handicraft Weavers Industrial Co-operative Society Limited**, Village: Dharam Nagar, Post: Koil, Tehsil: Nirmand District: Kullu-172023, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Shuklaco Handloom & Handicraft Weavers Industrial Co-operative Society Limited
- (B) **Address** : The Shuklaco Handloom & Handicraft Weavers Industrial Co-operative Society Limited,
Village: Dharam Nagar, Post: Koil,
Tehsil: Nirmand, District: Kullu-172023,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : November 28, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-348 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Katrusi Narayan Shawl Industry**, Represented By – **Shri. Prem Singh**, Village: Darka, Post: Bhutti, Tehsil & District: Kullu-175102, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Katrusi Narayan Shawl Industry,
Represented By Shri. Prem Singh
- (B) **Address** : M/s. Katrusi Narayan Shawl Industry,
Represented By Shri. Prem Singh,
Village: Darka, Post: Bhutti,
Tehsil & District: Kullu-175102,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : November 28, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-349 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Durga Handloom Weavers Production-cum-Sale Industrial Society Limited**, Village: Kutlugran, Post: Bharai, Tehsil & District: Kullu-175101, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Durga Handloom Weavers Production-cum-Sale Industrial Society Limited
- (B) **Address** : M/s. Durga Handloom Weavers Production-cum-Sale Industrial Society Limited,
Village: Kutlugran, Post: Bharai,
Tehsil & District: Kullu-175101,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : November 28, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-350 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Adhunik Angora Wool Producer Handloom and Handicraft Co-operative Industrial Society Limited**, Village & Post: Bhuntar, Tehsil & District: Kullu-175125, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Adhunik Angora Wool Producer Handloom and Handicraft Co-operative Industrial Society Limited
- (B) **Address** : The Adhunik Angora Wool Producer Handloom and Handicraft Co-operative Industrial Society Limited,
Village & Post: Bhuntar,
Tehsil & District: Kullu-175125,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : November 28, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-351 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Mahila Seva Sadan Handloom & Handicraft Weavers Co-operative Industrial Society Limited**, Village: Bhanara, Post: Jagatsukh, Tehsil: Manali, District: Kullu-175143, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Mahila Seva Sadan Handloom & Handicraft Weavers Co-operative Industrial Society Limited
- (B) **Address** : The Mahila Seva Sadan Handloom & Handicraft Weavers Co-operative Industrial Society Limited, Village: Bhanara, Post: Jagatsukh, Tehsil: Manali, District: Kullu-175143, Himachal Pradesh, India
- (C) **Date of Authorised User Application** : November 28, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-354 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Hill Queen Handicrafts and Handloom Weavers Welfare Co-operative Industrial Society Limited**, Model Town, Tehsil: Manali, District: Kullu-175131, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Hill Queen Handicrafts and Handloom Weavers Welfare Co-operative Industrial Society Limited
- (B) **Address** : The Hill Queen Handicrafts and Handloom Weavers Welfare Co-operative Industrial Society Limited,
Model Town ,
Tehsil: Manali, District: Kullu-175131,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : November 28, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-357 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Bagan Harijan Weavers, Production-cum-Sale Co-operative Industrial Society Limited**, Village: Bagan, Post: Bharai, Tehsil & District: Kullu-175101, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Bagan Harijan Weavers, Production-cum-Sale Co-operative Industrial Society Limited
- (B) **Address** : The Bagan Harijan Weavers, Production-cum-Sale Co-operative Industrial Society Limited,
Village: Bagan, Post: Bharai,
Tehsil & District: Kullu-175101,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : November 28, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-358 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Sandhya Welfare Handicraft Handloom Weavers cum Sale Co-operative Industrial Society Limited**, Village & Post: Jagatsukh, Tehsil: Manali, District: Kullu-175143, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Sandhya Welfare Handicraft Handloom Weavers cum Sale Co-operative Industrial Society Limited
- (B) **Address** : The Sandhya Welfare Handicraft Handloom Weavers cum Sale Co-operative Industrial Society Limited,
Village & Post: Jagatsukh,
Tehsil: Manali, District: Kullu-175143,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : November 28, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-359 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Shakthi Mahila Weavers Co-operative Industrial Society Limited**, Village & Post: Chowai, Tehsil: Anni, District: Kullu-172032, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Shakthi Mahila Weavers Co-operative Industrial Society Limited
- (B) **Address** : M/s. Shakthi Mahila Weavers Co-operative Industrial Society Limited,
Village & Post: Chowai,
Tehsil: Anni, District: Kullu-172032,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : November 28, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-360 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Pavita Shawls Industry**, Represented By – **Shri. Tara Chand**, Village: Dhara, Post: Fozal, Tehsil & District: Kullu-175129, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Pavita Shawls Industry,
Represented By Shri. Tara Chand
- (B) **Address** : M/s. Pavita Shawls Industry,
Represented By Shri. Tara Chand,
Village: Dhara, Post: Fozal,
Tehsil & District: Kullu-175129,
Himachal Pradesh, India.
- (C) **Date of Authorised
User Application** : November 28, 2011
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-361 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Vipasha Sangam Handloom & Handicraft Co-operative Industrial Society**, Village: Barabhuin, Post: Bhuntar, Tehsil & District: Kullu-175125, Himachal Pradesh, India, dated for November 28, 2011 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Vipasha Sangam Handloom & Handicraft Co-operative Industrial Society
- (B) **Address** : M/s. Vipasha Sangam Handloom & Handicraft Co-operative Industrial Society,
Village: Barabhuin, Post: Bhuntar,
Tehsil & District: Kullu-175125,
Himachal Pradesh, India.
- (C) **Date of Authorised User Application** : November 28, 2011
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-371 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Bala Bunkar Handloom & Handicraft Co-operative Society Limited**, Village: Bala, Post: Banjar, Tehsil & District: Kullu-175123, Himachal Pradesh, India, dated for April 9, 2012 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Bala Bunkar Handloom & Handicraft Co-operative Society Limited
- (B) **Address** : The Bala Bunkar Handloom & Handicraft Co-operative Society Limited,
Village: Bala, Post: Banjar,
Tehsil & District: Kullu-175123,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : April 9, 2012
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-373 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Pulag Women Handloom Handicrafts Co-operative Industrial Society Limited**, Village & Post: Naggar, Tehsil & District: Kullu-175130, Himachal Pradesh, India, dated for April 9, 2012, Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Pulag Women Handloom Handicrafts
Co-operative Industrial Society Limited
- (B) **Address** : The Pulag Women Handloom Handicrafts
Co-operative Industrial Society Limited,
Village & Post: Naggar,
Tehsil & District: Kullu-175130,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : April 9, 2012
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-374 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Sonam Handloom Shawl Industry**, Represented By – **Shri. Sonam Funachok**, Village: Sarabai, Post: Bhunter, Tehsil & District: Kullu-175125, Himachal Pradesh, India, dated for April 9, 2012, Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Sonam Handloom Shawl Industry,
Represented By Shri. Sonam Funachok
- (B) **Address** : M/s. Sonam Handloom Shawl Industry,
Represented By Shri. Sonam Funachok,
Village: Sarabai, Post: Bhunter,
Tehsil & District: Kullu-175125,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : April 9, 2012
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-375 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Bhagvati Handloom and Handicraft Weavers Production cum Sale Co-operative Industrial Society Limited**, Village: Shiyaugi , Post: Dhaugi, Sub Tehsil: Sainj, District: Kullu-175134, Himachal Pradesh, India, dated for April 9, 2012, Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Bhagvati Handloom and Handicraft Weavers Production cum Sale Co-operative Industrial Society Limited
- (B) **Address** : The Bhagvati Handloom and Handicraft Weavers Production cum Sale Co-operative Industrial Society Limited,
Village: Shiyaugi, Post: Dhaugi,
Sub Tehsil: Sainj, District: Kullu-175134,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : April 9, 2012
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-376 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Indu Kullu Shawl Industry**, Represented By – **Shri. Vijay Thakur**, Village: Palalang, Post: Bhutti, Tehsil & District: Kullu-175102, Himachal Pradesh, India, dated for April 9, 2012, Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Indu Kullu Shawl Industry,
Represented By Shri. Vijay Thakur
- (B) **Address** : M/s. Indu Kullu Shawl Industry,
Represented By Shri. Vijay Thakur,
Village: Palalang, Post: Bhutti,
Tehsil & District: Kullu-175102,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : April 9, 2012
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-377 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Jawala Shawls Industry**, Represented By – **Smt. Dev Kala**, Village: Jamot, Post: Khokhan, Tehsil & District: Kullu-175126, Himachal Pradesh, India, dated for April 9, 2012, Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Jawala Shawls Industry,
Represented By Smt. Dev Kala
- (B) **Address** : M/s. Jawala Shawls Industry,
Represented By Smt. Dev Kala,
Village: Jamot, Post: Khokhan,
Tehsil & District: Kullu-175126,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : April 9, 2012
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-378 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Deepak Shawl Industry**, Represented By – **Shri. Shyam Lal**, Village: Khanipandh, Post: Dughilag, Tehsil & District: Kullu-175102, Himachal Pradesh, India, dated for April 9, 2012, Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Deepak Shawl Industry,
Represented By Shri. Shyam Lal
- (B) **Address** : M/s. Deepak Shawl Industry,
Represented By Shri. Shyam Lal,
Village: Khanipandh, Post: Dughilag,
Tehsil & District: Kullu-175102,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : April 9, 2012
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-379 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Beena Shawls Industry**, Represented By – **Shri. Malu Ram**, Village: Tiun, Post: Dogri, Tehsil & District: Kullu-177043, Himachal Pradesh, India, dated for April 9, 2012, Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Beena Shawls Industry,
Represented By Shri. Malu Ram
- (B) **Address** : M/s. Beena Shawls Industry,
Represented By Shri. Malu Ram,
Village: Tiun, Post: Dogri,
Tehsil & District: Kullu-177043,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : April 9, 2012
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-380 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Hadimba Shawl Industries**, Represented By – **Shri. Sohan Singh**, Village: Barshogi, Post: Pipalage, Tehsil & District: Kullu- 175125, Himachal Pradesh, India, dated for April 9, 2012, Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Hadimba Shawl Industries,
Represented By Shri. Sohan Singh
- (B) **Address** : M/s. Hadimba Shawl Industries,
Represented By Shri. Sohan Singh,
Village: Barshogi, Post: Pipalage,
Tehsil & District: Kullu-175125,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : April 9, 2012
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-381 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Rangri Weavers Welfare Handicraft & Handloom Production cum – Sale Industrial Co-operative Society Limited**, Village: Ranghri, Post: Haripur, Tehsil & District: Kullu- 175136, Himachal Pradesh, India, dated for April 9, 2012, Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Rangri Weavers Welfare Handicraft & Handloom Production cum – Sale Industrial Co-operative Society Limited
- (B) **Address** : M/s. Rangri Weavers Welfare Handicraft & Handloom Production cum – Sale Industrial Co-operative Society Limited,
Village: Ranghri, Post: Haripur,
Tehsil & District: Kullu-175136,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : April 9, 2012
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-383 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Jai Shri Phungni Handloom & Handicraft Co-operative Society Limited**, Village: Jindi, Post: Shalang, Tehsil & District: Kullu- 175102, Himachal Pradesh, India, dated for April 9, 2012, Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Jai Shri Phungni Handloom & Handicraft Co-operative Society Limited
- (B) **Address** : M/s. Jai Shri Phungni Handloom & Handicraft Co-operative Society Limited,
Village: Jindi, Post: Shalang,
Tehsil & District: Kullu-175102,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : April 9, 2012
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-384 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Mahadev Shawl Industry**, Represented By – Ms. Sarla Devi, Village: Dehuri, Post: Banogi, Tehsil: Banjar, District: Kullu- 175134, Himachal Pradesh, India, dated for April 9, 2012, Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Mahadev Shawl Industry,
Represented By – Ms. Sarla Devi
- (B) **Address** : M/s. Mahadev Shawl Industry,
Represented By – Ms. Sarla Devi,
Village: Dehuri, Post: Banogi,
Tehsil: Banjar, District: Kullu-175134,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : April 9, 2012
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-402 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Mahila Shakti Weavers Welfare Handicraft Handloom Production cum Sale Industrial Co-operative Society Limited**, Village: Sarsai, Post: Haripur, Tehsil & District: Kullu- 175136, Himachal Pradesh, India, dated for August 27, 2012, Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Mahila Shakti Weavers Welfare Handicraft Handloom Production cum Sale Industrial Co-operative Society Limited
- (B) **Address** : The Mahila Shakti Weavers Welfare Handicraft Handloom Production cum Sale Industrial Co-operative Society Limited, Village: Sarsai, Post: Haripur, Tehsil & District: Kullu-175136, Himachal Pradesh, India
- (C) **Date of Authorised User Application** : August 27, 2012
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-403 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **The Tribal Weavers Handloom & Handicraft Industrial Co-operative Welfare Society Limited**, Village: Parganu, Post: Bhuntar, Tehsil & District: Kullu-175125, Himachal Pradesh, India, dated for August 27, 2012, Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Tribal Weavers Handloom & Handicraft Industrial Co-operative Welfare Society Limited
- (B) **Address** : The Tribal Weavers Handloom & Handicraft Industrial Co-operative Welfare Society Limited, Village: Parganu, Post: Bhuntar, Tehsil & District: Kullu-175125, Himachal Pradesh, India
- (C) **Date of Authorised User Application** : August 27, 2012
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009, Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-404 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Pratap Shawl Industries**, Represented By – **Shri. Chande Ram**, Village: Gadauri, Post: Shamshi, Tehsil & District: Kullu- 175126, Himachal Pradesh, India, dated for August 27, 2012, Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Pratap Shawl Industries,
Represented By Shri. Chande Ram
- (B) **Address** : M/s. Pratap Shawl Industries,
Represented By Shri. Chande Ram,
Village: Gadauri, Post: Shamshi,
Tehsil & District: Kullu-175126,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : August 27, 2012
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-422 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Mahalaxmi Handloom & Handicraft Co-operative Society Limited**, Village & Post: Chowki, Tehsil & District: Kullu- 175101, Himachal Pradesh, India, dated for October 11, 2012, Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Mahalaxmi Handloom & Handicraft Co-operative Society Limited
- (B) **Address** : M/s. Mahalaxmi Handloom & Handicraft Co-operative Society Limited,
Village & Post: Chowki,
Tehsil & District: Kullu-175101,
Himachal Pradesh, India
- (C) **Date of Authorised User Application** : October 11, 2012
- (D) **Registered Geographical Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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**G. I. Authorised User Application No.-494 in respect of Kullu Shawl
Registered GI Application No.-19**

Application is made by, **M/s. Kullu Shawls Weavers Association**, Village & Post: Kullu Shawl Weavers Association C/o District Industry Centre (DIC), Tehsil & District: Kullu- 175101, Himachal Pradesh, India, dated for November 09, 2012, Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No-19 in respect of Textile and Textile goods, falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.


- (A) **Applicant** : M/s. Kullu Shawls Weavers Association
- (B) **Address** : M/s. Kullu Shawls Weavers Association,
Village & Post: Kullu Shawl
Weavers Association C/o District Industry Centre
(DIC),
Tehsil & District: Kullu-175101,
Himachal Pradesh, India
- (C) **Date of Authorised
User Application** : November 09, 2012
- (D) **Registered Geographical
Indication** : **Kullu Shawl**
- (E) **Registered Proprietor** : H.P. Patent Information Centre
- (F) **Address** : H.P. Patent Information Centre, State Council for
Science, Technology & Environment, B-34, SDA
Complex, Kasumpti, Shimla – 171009,
Himachal Pradesh, India.
- (G) **Class** : 24
- (H) **Goods** : **Class 24-** Textile and Textile goods.

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-1759 in respect of Kashmir Pashmina
Registered GI Application No.-46**


Application is made by, **Mr. Manzoor Ahmad Dar**, Village & Post: Rathpora, Eidgah, Safa Kadal, District: Srinagar - 190002, Jammu & Kashmir, India dated for September 5, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. Manzoor Ahmad Dar
- (B) **Address** : Mr. Manzoor Ahmad Dar,
Village & Post: Rathpora, Eidgah,
Safa Kadal, District: Srinagar - 190002,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : September 5, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
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- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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**G.I. Authorised User Application No. - 1769 in respect of Kashmir Pashmina
Registered GI Application No. - 46**


Application is made by, **M/s. Shaw Brothers**, Represented By **Mr. Mubashir Ahmad Shaw**, Village & Post: Tara Bhawan, Boulevard, District: Srinagar - 190011, Jammu & Kashmir, India dated for September 19, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No - 46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Shaw Brothers,
Represented By Mr. Mubashir Ahmad Shaw,
- (B) **Address** : M/s. Shaw Brothers,
Represented By Mr. Mubashir Ahmad Shaw,
Village & Post: Tara Bhawan, Boulevard,
District: Srinagar - 190011,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : September 19, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar - 190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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**G.I. Authorised User Application No. - 1787 in respect of Kashmir Pashmina
Registered GI Application No. - 46**


Application is made by, **M/s. Pashmina Shawls**, Represented By **Mr. Mushtaq Ahmad Reshi**, Village & Post: Dr. Ali Jan Road, Tengapora, Zoonimar, District: Srinagar - 190011, Jammu & Kashmir, India dated for September 19, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No - 46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Pashmina Shawls,
Represented By Mr. Mushtaq Ahmad Reshi
- (B) **Address** : M/s. Pashmina Shawls,
Represented By Mr. Mushtaq Ahmad Reshi,
Village & Post: Dr. Ali Jan Road, Tengapora,
Zoonimar, District: Srinagar - 190011,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : September 19, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar - 190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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**G.I. Authorised User Application No. - 1790 in respect of Kashmir Pashmina
Registered GI Application No. - 46**


Application is made by, **M/s. Shaw Brothers (MS)**, Represented By **Mr. Miftah Majid Shaw**, Village & Post: The Bund, Poloview, District: Srinagar, Jammu & Kashmir, India, dated for September 19, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No - 46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing, falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Shaw Brothers (MS),
Represented By Mr. Miftah Majid Shaw
- (B) **Address** : M/s. Shaw Brothers (MS),
Represented By Mr. Miftah Majid Shaw,
Village & Post: The Bund, Poloview,
District: Srinagar, Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : September 19, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar - 190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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**G.I. Authorised User Application No. - 1800 in respect of Kashmir Pashmina
Registered GI Application No. - 46**


Application is made by, **M/s. Haleesh International**, Represented By **Mrs. Saleema Wani**, Khajabagh, Zakura, District: Srinagar - 190006, Jammu & Kashmir, India dated for September 19, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No - 46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and tablecovers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Haleesh International,
Represented By Mrs. Saleema Wani
- (B) **Address** : M/s. Haleesh International,
Represented By Mrs. Saleema Wani
Khajabagh, Zakura, District: Srinagar - 190006,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : September 19, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar - 190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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**G.I. Authorised User Application No.-1864 in respect of Kashmir Pashmina
Registered GI Application No.-46**


Application is made by, **Mr. Jan Mohammad Shah**, Village & Post: Idgah, Near Masjid Bilal Ra, District: Srinagar - 190002, Jammu & Kashmir, India dated for October 14, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. Jan Mohammad Shah
- (B) **Address** : Mr. Jan Mohammad Shah,
Village & Post: Idgah, Near Masjid Bilal Ra,
District: Srinagar - 190002,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : October 14, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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**G.I. Authorised User Application No.-1865 in respect of Kashmir Pashmina
Registered GI Application No.-46**


Application is made by, **M/s. Natweave Textile Studio**, Represented By – **Mr. Subhabrata Sadhu**, Village & Post: C-7 Eastend Apts, Mayur Vihar Ph-1 Extension, New Delhi - 110096, India dated for October 14, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Natweave Textile Studio,
Represented By Mr. Subhabrata Sadhu
- (B) **Address** : M/s. Natweave Textile Studio,
Represented By Mr. Subhabrata Sadhu,
Village & Post: C-7 Eastend Apts, Mayur Vihar Ph-
1 Extension, New Delhi- 110096, India
- (C) **Date of Authorised
User Application** : October 14, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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**G.I. Authorised User Application No.-1875 in respect of Kashmir Pashmina
Registered GI Application No.-46**

Application is made by, **Mr. Abdul Qayoom Khan**, Village & Post: Inside Kathi Darwaza Mohalla Ashraf Khan, Rainawari, District: Srinagar- 190003, Jammu & Kashmir, India dated for October 29, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.


- (A) **Applicant** : Mr. Abdul Qayoom Khan
- (B) **Address** : Mr. Abdul Qayoom Khan,
Village & Post: Inside Kathi Darwaza
Mohalla Ashraf Khan, Rainawari,
District: Srinagar- 190003,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : October 29, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-1876 in respect of Kashmir Pashmina
Registered GI Application No.-46**


Application is made by, **Mr. Ghulam Mohammad Reshi**, Village & Post: Buch Mohalla, Rajouri Kadal, District: Srinagar- 190002, Jammu & Kashmir, India dated for October 29, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. Ghulam Mohammad Reshi
- (B) **Address** : Mr. Ghulam Mohammad Reshi,
Village & Post: Buch Mohalla, Rajouri Kadal,
District: Srinagar- 190002,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : October 29, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing

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**G.I. Authorised User Application No.-1877 in respect of Kashmir Pashmina
Registered GI Application No.-46**

Application is made by, **M/s. Reshi & Reshi**, Represented By – **Mr. Ehsan Reshi**, Village & Post: Buch Mohalla, Rajouri Kadal, District: Srinagar- 190002, Jammu & Kashmir, India dated for October 29, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Reshi & Reshi,
Represented By Mr. Ehsan Reshi
- (B) **Address** : M/s. Reshi & Reshi,
Represented By Mr. Ehsan Reshi,
Village & Post: Buch Mohalla, Rajouri Kadal,
District: Srinagar- 190002,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : October 29, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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**G.I. Authorised User Application No.-1878 in respect of Kashmir Pashmina
Registered GI Application No.-46**

Application is made by, **Mr. Fayaz Ahmad Wani**, Village & Post: Kani Hama, Magam, District: Srinagar- 193401, Jammu & Kashmir, India dated for October 29, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.


- (A) **Applicant** : Mr. Fayaz Ahmad Wani
- (B) **Address** : Mr. Fayaz Ahmad Wani,
Village & Post: Kani Hama, Magam,
District: Srinagar- 193401,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : October 29, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- The logo for Kashmir Pashmina is circular. It features a central illustration of a goat, likely a Pashmina goat, facing forward. The goat is surrounded by stylized leaves or branches. Above the goat, the words "KASHMIR PASHMINA" are written in a circular path following the top edge of the logo.
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-1880 in respect of Kashmir Pashmina
Registered GI Application No.-46**


Application is made by, **M/s. Umer Dar Shawls**, Represented By – **Mr. Farooq Ahmad Dar**, Village & Post: Shaheen Mohalla, Noor Bagh, District: Srinagar- 190002, Jammu & Kashmir, India dated for October 29, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Umer Dar Shawls,
Represented By Mr. Farooq Ahmad Dar
- (B) **Address** : M/s. Umer Dar Shawls,
Represented By Mr. Farooq Ahmad Dar,
Village & Post: Shaheen Mohalla, Noor Bagh,
District: Srinagar- 190002,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : October 29, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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**G.I. Authorised User Application No.-1881 in respect of Kashmir Pashmina
Registered GI Application No.-46**

Application is made by, **M/s. H.B.Shawls**, Represented By – **Mr. Mehraj-ud-din Hafiz & Mr. Niyaz Ahmad Hafiz**, Village & Post: Kawdara Chowk, Nallimar Road, District: Srinagar-190002, Jammu & Kashmir, India dated for October 29, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.


- (A) **Applicant** : M/s. H.B.Shawls,
Represented By Mr. Mehraj-ud-din Hafiz &
Mr. Niyaz Ahmad Hafiz
- (B) **Address** : M/s. H.B.Shawls,
Represented By Mr. Mehraj-ud-din Hafiz &
Mr. Niyaz Ahmad Hafiz,
Village & Post: Kawdara Chowk, Nallimar Road,
District: Srinagar- 190002,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : October 29, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-1883 in respect of Kashmir Pashmina
Registered GI Application No.-46**

Application is made by, **M/s. Fancy Shawls**, Represented By – **Mr. Farooq Ahmad Wani**, Village & Post: Rathpora, Eidgah, Safakadal, District: Srinagar- 190002, Jammu & Kashmir, India, dated for October 29, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.


- (A) **Applicant** : M/s. Fancy Shawls,
Represented By Mr. Farooq Ahmad Wani
- (B) **Address** : M/s. Fancy Shawls,
Represented By Mr. Farooq Ahmad Wani,
Village & Post: Rathpora, Eidgah, Safakadal,
District: Srinagar- 190002,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : October 29, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-1884 in respect of Kashmir Pashmina
Registered GI Application No.-46**

Application is made by, **M/s. Mubarak Shawls**, Represented By – **Mr. Sajad Ahmad Khan**, Village & Post: Lal Bazar, Near Masjid Rehmat, District: Srinagar- 190002, Jammu & Kashmir, India dated for December 2, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.


- (A) **Applicant** : M/s. Mubarak Shawls,
Represented By Mr. Sajad Ahmad Khan
- (B) **Address** : M/s. Mubarak Shawls,
Represented By Mr. Sajad Ahmad Khan,
Village & Post: Lal Bazar, Near Masjid Rehmat,
District: Srinagar- 190002,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : December 2, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-1885 in respect of Kashmir Pashmina
Registered GI Application No.-46**

Application is made by, **M/s. A. Tromboo & Co**, Represented By – **Mr. Ajaz Hussain Tromboo**, Village & Post: Main Road Botakadal, Lal Bazar, District: Srinagar- 190023, Jammu & Kashmir India dated for December 2, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.


- (A) **Applicant** : M/s. A. Tromboo & Co,
Represented By Mr. Ajaz Hussain Tromboo
- (B) **Address** : M/s. A. Tramboo & Co,
Represented By Mr. Ajaz Hussain Tromboo,
Village & Post: Main Road Botakadal, Lal Bazar,
District: Srinagar- 190023,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : December 2, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-1886 in respect of Kashmir Pashmina
Registered GI Application No.-46**

Application is made by, **Mr. Mohammad Yousuf Dar**, Village & Post: Gilli Kadal, Zoonimar, Nowshera, District: Srinagar- 190011, Jammu & Kashmir, India dated for December 2, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.


- (A) **Applicant** : Mr. Mohammad Yousuf Dar
- (B) **Address** : Mr. Mohammad Yousuf Dar,
Village & Post: Gilli Kadal, Zoonimar, Nowshera,
District: Srinagar- 190011,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : December 2, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-1887 in respect of Kashmir Pashmina
Registered GI Application No.-46**

Application is made by, **Mr. Mohammad Maqbool Dar**, Village & Post: Gilli Kadal, Zoonimar, Nowshera, District: Srinagar- 190011, Jammu & Kashmir, India dated for December 2, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.


- (A) **Applicant** : Mr. Mohammad Maqbool Dar
- (B) **Address** : Mr. Mohammad Maqbool Dar,
Village & Post: Gilli Kadal, Zoonimar, Nowshera,
District: Srinagar- 190011,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : December 2, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-1888 in respect of Kashmir Pashmina
Registered GI Application No.-46**


Application is made by, **Mr. Irfan Habib Daga**, Village & Post: Daga Mohalla Bagh Jogi Lanker, Rainawari, District: Srinagar- 190003, Jammu & Kashmir, India dated for December 2, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. Irfan Habib Daga
- (B) **Address** : Mr. Irfan Habib Daga,
Village & Post: Daga Mohalla Bagh Jogi Lanker,
Rainawari, District: Srinagar- 190003,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : December 2, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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**G.I. Authorised User Application No.-1889 in respect of Kashmir Pashmina
Registered GI Application No.-46**

Application is made by, **M/s. Royal Kashmir Craft**, Represented By – **Mrs. Muniba Manzoor Beigh**, Village & Post: Kanitar, Naseemabad, Saderbal, District: Srinagar- 190011, Jammu & Kashmir, India dated for December 2, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.


- (A) **Applicant** : M/s. Royal Kashmir Craft,
Represented By Mrs. Muniba Manzoor Beigh
- (B) **Address** : M/s. Royal Kashmir Craft,
Represented By Mrs. Muniba Manzoor Beigh,
Village & Post: Kanitar, Naseemabad, Saderbal,
District: Srinagar- 190011,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : December 2, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-1890 in respect of Kashmir Pashmina
Registered GI Application No.-46**


Application is made by, **Mr. Arif Sultan Allaie**, Village & Post: Sakidafar, District: Srinagar-190001, Jammu & Kashmir, India dated for December 2, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. Arif Sultan Allaie
- (B) **Address** : Mr. Arif Sultan Allaie,
Village & Post: Sakidafar,
District: Srinagar- 190001,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : December 2, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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**G.I. Authorised User Application No.-1891 in respect of Kashmir Pashmina
Registered GI Application No.-46**


Application is made by, **M/s. Irfan Handicrafts**, Represented By – **Mr. Ab. Majeed Bhat**, Village & Post: B.K Darwaza, Rainawari, District: Srinagar- 190003, Jammu & Kashmir, India dated for December 2, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Irfan Handicrafts,
Represented By Mr. Ab. Majeed Bhat
- (B) **Address** : M/s. Irfan Handicrafts,
Represented By Mr. Ab. Majeed Bhat,
Village & Post: B.K Darwaza, Rainawari,
District: Srinagar- 190003,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : December 2, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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**G.I. Authorised User Application No.-1892 in respect of Kashmir Pashmina
Registered GI Application No.-46**


Application is made by, **M/s. Kohimaran Impex**, Represented By – **Mrs. Asifa Mubeen**, Village & Post: National Highway Sonwar, (Present address) Buchawara “ Alson Manzil”, District: Srinagar- 190001, Jammu & Kashmir, India dated for December 2, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Kohimaran Impex,
Represented By Mrs. Asifa Mubeen
- (B) **Address** : M/s. Kohimaran Impex,
Represented By Mrs. Asifa Mubeen,
Village & Post: National Highway Sonwar,
(Present address) Buchawara “Alson Manzil”,
District: Srinagar- 190001,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : December 2, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25-** Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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**G.I. Authorised User Application No.-1893 in respect of Kashmir Pashmina
Registered GI Application No.-46**


Application is made by, **M/s. Numan Textiles**, Represented By – **Mr. Javid Ahmad Magray**, Village & Post: Gilli Kadal, Zoonimar, District: Srinagar- 190011, Jammu & Kashmir, India dated for December 2, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Numan Textiles,
Represented By Mr. Javid Ahmad Magray
- (B) **Address** : M/s. Numan Textiles,
Represented By Mr. Javid Ahmad Magray,
Village & Post: Gilli Kadal, Zoonimar,
District: Srinagar- 190011,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : December 2, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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**G.I. Authorised User Application No.-1894 in respect of Kashmir Pashmina
Registered GI Application No.-46**


Application is made by, **M/s. Heritage Handicrafts**, Represented By – **Mr. Abdul Qayoom Beigh**, Village & Post: Kanitar, Naseemabad, Saderabal, District: Srinagar- 190006 Jammu & Kashmir, India dated for December 2, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Heritage Handicrafts,
Represented By Mr. Abdul Qayoom Beigh
- (B) **Address** : M/s. Heritage Handicrafts,
Represented By Mr. Abdul Qayoom Beigh,
Village & Post: Kanitar, Naseemabad, Saderabal,
District: Srinagar- 190006,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : December 2, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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**G.I. Authorised User Application No.-1895 in respect of Kashmir Pashmina
Registered GI Application No.-46**

Application is made by, **M/s. Oriental Handicrafts Exposition**, Represented By – **Mr. Dilshada Qayoom**, Village & Post: Kanitar, Naseemabad, Saderabal, District: Srinagar- 190006, Jammu & Kashmir, India dated for December 2, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.


- (A) **Applicant** : M/s. Oriental Handicrafts Exposition,
Represented By Mr. Dilshada Qayoom
- (B) **Address** : M/s. Oriental Handicrafts Exposition,
Represented By Mr. Dilshada Qayoom,
Village & Post: Kanitar, Naseemabad, Saderabal,
District: Srinagar- 190006,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : December 2, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-1896 in respect of Kashmir Pashmina
Registered GI Application No.-46**


Application is made by, **M/s. Kashmir Heritage Exposition**, Represented By – **Mr. Manzoor Ahmad Beigh**, Village & Post: Kanitaar, Naseemabad, Saderabal, District: Srinagar- 190006, Jammu & Kashmir, India dated for December 2, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Kashmir Heritage Exposition,
Represented By Mr. Manzoor Ahmad Beigh
- (B) **Address** : M/s. Kashmir Heritage Exposition,
Represented By Mr. Manzoor Ahmad Beigh,
Village & Post: Kanitaar, Naseemabad, Saderabal,
District: Srinagar- 190006,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : December 2, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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**G.I. Authorised User Application No.-1901 in respect of Kashmir Pashmina
Registered GI Application No.-46**

Application is made by, **M/s. Rugs International JK**, Represented By – **Mrs. Sidiqa**, Village & Post: Sazgari Pora, Hawal, District: Srinagar- 190011, Jammu & Kashmir, India dated for January 10, 2014 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.


- (A) **Applicant** : M/s. Rugs International JK,
Represented By Mrs. Sidiqa
- (B) **Address** : M/s. Rugs International JK,
Represented By Mrs. Sidiqa,
Village & Post: Sazgari Pora, Hawal,
District: Srinagar- 190011,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : January 10, 2014
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-1902 in respect of Kashmir Pashmina
Registered GI Application No.-46**

Application is made by, **M/s. Rugs International JK**, Represented By – **Mr. Zahoor Ahmad Khan**, Village & Post: Sazgari Pora, Hawal, District: Srinagar- 190011, Jammu & Kashmir, India dated for January 10, 2014 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.


- (A) **Applicant** : M/s. Rugs International JK,
Represented By Mr. Zahoor Ahmad Khan
- (B) **Address** : M/s. Rugs International JK,
Represented By Mr. Zahoor Ahmad Khan,
Village & Post: Sazgari Pora, Hawal,
District: Srinagar- 190011,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : January 10, 2014
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-1903 in respect of Kashmir Pashmina
Registered GI Application No.-46**

Application is made by, **M/s. Mir Crafts**, Represented By – **Mr. Mir Mushafiq Aziz**, Village & Post: Hawal Opposite Firdous Cinema, W. No - 8, Post: Nowshera, District: Srinagar- 190011, Jammu & Kashmir, India dated for January 10, 2014 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.


- (A) **Applicant** : M/s. Mir Crafts,
Represented By Mr. Mir Mushafiq Aziz
- (B) **Address** : M/s. Mir Crafts,
Represented By Mr. Mir Mushafiq Aziz,
Village & Post: Hawal Opposite Firdous Cinema,
W. No- 8, Post: Nowshera, District:
Srinagar- 190011, Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : January 10, 2014
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-1904 in respect of Kashmir Pashmina
Registered GI Application No.-46**

Application is made by, **M/s. Blue Berry International**, Represented By – **Mr. Zahoor Ahmad Khan**, Village & Post: Sazgari Pora, Hawal, District: Srinagar- 190011, Jammu & Kashmir, India dated for January 10, 2014 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No-46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and tablecovers & Clothing falling in Class 23, 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Blue Berry International ,
Represented By Mr. Zahoor Ahmad Khan
- (B) **Address** : M/s. Blue Berry International,
Represented By Mr. Zahoor Ahmad Khan,
Village & Post: Sazgari Pora, Hawal,
District: Srinagar- 190011,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : January 10, 2014
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 23, 24 & 25
- (H) **Goods** : **Class 23, 24 & 25** - Yarns and Threads, for textile
use, Textiles and Textiles goods, not included in
other Classes; bed and table covers & Clothing.

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-530 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **The Thanjavur Art Plate Worker's Cottage Industrial Co - operative Society Limited, Ind. No. 147**, Sangeetha Mahal Upstairs, Palace Building, District: Thanjavur- 613009, Tamil Nadu, India dated for December 26, 2012 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : The Thanjavur Art Plate Worker's Cottage Industrial Co- operative Society Limited, Ind. No. 147
- (B) **Address** : The Thanjavur Art Plate Worker's Cottage Industrial Co - operative Society Limited, Ind. No. 147, Sangeetha Mahal Upstairs, Palace Building, District: Thanjavur - 613009, Tamil Nadu, India
- (C) **Date of Authorised User Application** : December 26, 2012
- (D) **Registered Geographical Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry of Textiles, Government of India, West Block No.7, R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14 - Art Plates**
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-531 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. J. Sankaran**, No. 2340, Krishnarayar Lane, Ellaiamman Kovil Street, District: Thanjavur- 613001, Tamil Nadu, India dated for January 1, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. J. Sankaran
- (B) **Address** : Shri. J. Sankaran,
No. 2340, Krishnarayar Lane,
Ellaiamman Kovil Street,
District: Thanjavur- 613001,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 1, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14 - Art Plates.**
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-533 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. K. Selvam**, No. 3/23, Malligai Street, Thiru Nagar, Melaveli, Srinivasapuram, District: Thanjavur- 613009, Tamil Nadu, India dated for January 1, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. K. Selvam
- (B) **Address** : Shri. K. Selvam,
No. 3/23, Malligai Street, Thiru Nagar,
Melaveli, Srinivasapuram,
District: Thanjavur- 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 1, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates.
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-534 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. S. Murali**, No. 17/2098, Sankkarappa Vathiyar Lane, Manojiappa Street, District: Thanjavur- 613009, Tamil Nadu, India dated for January 1, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No-63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. S. Murali
- (B) **Address** : Shri. S. Murali,
No. 17/2098, Sankkarappa Vathiyar Lane,
Manojiappa Street, District: Thanjavur- 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 1, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14 - Art Plates**
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-535 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. R. Thirumaran**, Old No.34/2729, New No. 21, Nanayakkara Chetty Street, District: Thanjavur- 613001, Tamil Nadu, India dated for January 1, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. R. Thirumaran
- (B) **Address** : Shri. R. Thirumaran,
Old No. 34/2729, New No. 21,
Nanayakkara Chetty Street,
District: Thanjavur- 613001,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 1, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates.
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-536 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. S. Murugan**, No. 17/ 2098, Sankkarappa Vathiyar Lane, Manojiappa Street, District: Thanjavur- 613009, Tamil Nadu, India dated for January 1, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. S. Murugan
- (B) **Address** : Shri. S. Murugan,
No. 17/ 2098, Sankkarappa Vathiyar Lane,
Manojiappa Street, District: Thanjavur- 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 1, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates.
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-538 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. P.G.A. Senthil Kumar**, No. 2852, Nanayakkara Chetty Street, District: Thanjavur- 613009, Tamil Nadu, India dated for January 1, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. P.G.A. Senthil Kumar
- (B) **Address** : Shri. P.G.A. Senthil Kumar,
No. 2852, Nanayakkara Chetty Street,
District: Thanjavur- 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 1, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates.
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-539 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. P.G.A. Babu**, No. 2852, Nanayakkara Chetty Street, District: Thanjavur- 613001, Tamil Nadu, India dated for January 1, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. P.G.A. Babu
- (B) **Address** : Shri. P.G.A. Babu,
No. 2852, Nanayakkara Chetty Street,
District: Thanjavur- 613001,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 1, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates.
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-540 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. M.Datchinamurthy**, No. 107/ 2827, Nanayakkara Chetty Street, District: Thanjavur- 613001, Tamil Nadu, India dated for January 1, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. M. Datchinamurthy
- (B) **Address** : Shri. M. Datchinamurthy,
No. 107/ 2827, Nanayakkara Chetty Street,
District: Thanjavur- 613001,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 1, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-541 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. S. Vedhalingam**, No. 18/ 2406, Gopalamuthaliyar Lane, Ellaiamman Kovil Street, District: Thanjavur- 613009, Tamil Nadu, India dated for January 1, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. S. Vedhalingam
- (B) **Address** : Shri. S. Vedhalingam,
No. 18/ 2406, Gopalamuthaliyar Lane,
Ellaiamman Kovil Street,
District: Thanjavur- 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 1, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-542 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. N. Thiyagarajan**, No.3/2/2034, Lakshmana Pandithar Lane, Ellaiamman Kovil Street, District: Thanjavur- 613001, Tamil Nadu, India dated for January 1, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. N. Thiyagarajan
- (B) **Address** : Shri. N. Thiyagarajan,
No. 3/2/2034, Lakshmana Pandithar Lane,
Ellaiamman Kovil Street,
District: Thanjavur-613001,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 1, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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**G.I. Authorised User Application No.-547 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. M. Muthukrishnan**, No. 1746, Sattaiyappa Vathiyar Lane, Manojiyappa Street, District: Thanjavur- 613001, Tamil Nadu, India dated for January 1, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. M. Muthukrishnan
- (B) **Address** : Shri. M. Muthukrishnan,
No. 1746, Sattaiyappa Vathiyar Lane,
Manojiyappa Street, District: Thanjavur- 613001,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 1, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-550 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. K. Karunanithi**, No. 23, Malligai Street, Thiru Nagar, District: Thanjavur- 613009, Tamil Nadu, India dated for January 1, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. K. Karunanithi
- (B) **Address** : Shri. K. Karunanithi,
No. 23, Malligai Street, Thiru Nagar,
District: Thanjavur- 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 1, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-552 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. N. Sekar**, No. 4/792, Kittappa Vattaram, Rajagopala Swamy Kovil Street, District: Thanjavur- 613009, Tamil Nadu, India dated for January 2, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. N. Sekar
- (B) **Address** : Shri. N. Sekar,
No. 4/792, Kittappa Vattaram,
Rajagopala Swamy Kovil Street,
District: Thanjavur- 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 2, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-553 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. G. Padmanaban**, No. 94/ 2778, 2779, Nanayakkara Chetty Street, District: Thanjavur- 613001, Tamil Nadu, India dated for January 2, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. G. Padmanaban
- (B) **Address** : Shri. G. Padmanaban,
No. 94/ 2778, 2779, Nanayakkara Chetty Street,
District: Thanjavur- 613001,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 2, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-554 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. V. Govindan**, No. 102/ 2200, Indra Pattu Store, SakkaNayakkan Street, District: Thanjavur- 613001, Tamil Nadu, India dated for January 2, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. V. Govindan
- (B) **Address** : Shri. V. Govindan,
No. 102/ 2200, Indra Pattu Store,
SakkaNayakkan Street,
District: Thanjavur- 613001,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 2, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-555 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. V. Ramesh**, No. 2385, Ellaiamman Koil Street, District: Thanjavur- 613009, Tamil Nadu, India dated for January 2, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. V. Ramesh
- (B) **Address** : Shri. V. Ramesh,
No. 2385, Ellaiamman Koil Street,
District: Thanjavur- 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 2, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-556 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. M. Paramasivam**, No. 2887, Nanayakkara Chetty Street, District: Thanjavur- 613009, Tamil Nadu, India dated for January 2, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. M. Paramasivam
- (B) **Address** : Shri. M. Paramasivam,
No. 2887, Nanayakkara Chetty
Street, District: Thanjavur- 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 2, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates.
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-562 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. A. Venkatesan**, No. 434/ 99, Abdul Wahab Nagar, Reddipalayam Road, District: Thanjavur- 613009, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. A. Venkatesan
- (B) **Address** : Shri. A. Venkatesan,
No.434/ 99, Abdul Wahab Nagar,
Reddipalayam Road, District: Thanjavur- 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-563 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, Shri. P. Balasubramanian, No. 96/ 2816 Nanayakkara Chetty Street, District: Thanjavur- 613001, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. P. Balasubramanian
- (B) **Address** : Shri. P. Balasubramanian,
No. 96/ 2816, Nanayakkara Chetty Street,
District: Thanjavur- 613001, Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-566 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. N. Hariharan**, No. 2832, Nanayakkara Chetty Street, District: Thanjavur- 613001, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. N. Hariharan
- (B) **Address** : Shri. N. Hariharan,
No. 2832, Nanayakkara Chetty Street,
District: Thanjavur- 613001,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-568 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. M. Dhanavel**, No.19A, Thirunagar, 2nd Street, Singaperumalkulam, Keezhakarai, Reddipalayam Road, District: Thanjavur- 613009, Tamil Nadu, India, dated for January 4, 2013, Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No-63 in respect of Art Plates, falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. M. Dhanavel
- (B) **Address** : Shri. M. Dhanavel,
No.19A, Thirunagar, 2nd Street,
Singaperumalkulam, Keezhakarai,
Reddipalayam Road,
District: Thanjavur- 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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**G.I. Authorised User Application No.-569 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. R. Devendran**, No. 35/30, Pradhapa Simmapuram, Srinivasapuram, District: Thanjavur- 613001, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. R. Devendran
- (B) **Address** : Shri. R. Devendran,
No. 35/30, Pradhapa Simmapuram,
Srinivasapuram, District: Thanjavur- 613001,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-570 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. P. Swaminathan**, No. 2818 Nanayakkara Chetty Street, District: Thanjavur- 613001, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. P. Swaminathan
- (B) **Address** : Shri. P. Swaminathan,
No.2818 Nanayakkara Chetty Street,
District: Thanjavur- 613001,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-572 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. U. Subramaniyan**, No. 2671, South Main Street, District: Thanjavur- 613001, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. U. Subramaniyan
- (B) **Address** : Shri. U. Subramaniyan,
No. 2671, South Main Street,
District: Thanjavur- 613001,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-573 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. M. Sekar**, No. 2708, Nanayakkara Chetty Street, District: Thanjavur- 613001, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. M. Sekar
- (B) **Address** : Shri. M. Sekar,
No. 2708, Nanayakkara Chetty Street,
District: Thanjavur- 613001, Tamil Nadu, India
- (C) **Date of Authorised User Application** : January 4, 2013
- (D) **Registered Geographical Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry of Textiles, Government of India, West Block No.7, R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-574 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. R. Raja**, No. 26/11, Sunnambukalavai road, North Gate P.O, District: Thanjavur- 613008, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. R. Raja
- (B) **Address** : Shri. R. Raja,
No.26/11, Sunnambukalavai road,
North Gate P.O., District: Thanjavur- 613008,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-575 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. T. Venugopal**, No. 35/2229, Iyankaddai lane, Manojiappa Road, District: Thanjavur- 613009, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. T. Venugopal
- (B) **Address** : Shri. T. Venugopal,
No. 35/2229, Iyankaddai lane,
Manojiappa Road,
District: Thanjavur- 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-576 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. S. Prabakaran**, No. 17/2098, Sankkarappa Vathiyar Lane, Manojiappa Street, District: Thanjavur- 613009, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. S. Prabakaran
- (B) **Address** : Shri. S. Prabakaran,
No. 17/2098, Sankkarappa Vathiyar
Lane, Manojiappa Street,
District: Thanjavur- 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-577 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. T. Kumar**, No. 3/2/2034, Lakshmana Pandithar Lane, Ellaiamman Koil Street, District: Thanjavur - 613009, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. T. Kumar
- (B) **Address** : Shri. T. Kumar,
No. 3/2/2034, Lakshmana Pandithar Lane,
Ellaiamman Koil Street,
District: Thanjavur - 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-578 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. T. Kathirvel**, No. 3/2/2034, Lakshmana Pandithar Lane, Ellaiamman Koil Street, District: Thanjavur - 613009, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. T. Kathirvel
- (B) **Address** : Shri. T. Kathirvel,
No. 3/2/2034, Lakshmana Pandithar Lane,
Ellaiamman Koil Street,
District: Thanjavur - 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-579 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. M. Murugesan**, No. 24/ 2365, Gopalamudhaliyar Lane, Ellaiamman Koil Street, District: Thanjavur - 613009, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. M. Murugesan
- (B) **Address** : Shri. M. Murugesan,
No. 24/ 2365, Gopalamudhaliyar Lane,
Ellaiamman Koil Street,
District: Thanjavur - 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-581 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. M. Rajamanickam**, No. 25, Anadha Nagar, 3rd Street, Srinivasapuram, District: Thanjavur - 613009, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. M. Rajamanickam
- (B) **Address** : Shri. M. Rajamanickam,
No. 25, Anadha Nagar, 3rd Street,
Srinivasapuram, District: Thanjavur - 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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**G.I. Authorised User Application No.-583 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. T. Senthil Kumar**, No. 2563, Sonjiappa Lane, Javuli Chetty Street, South Main Road, District: Thanjavur - 613009, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. T. Senthil Kumar
- (B) **Address** : Shri. T. Senthil Kumar,
No. 2563, Sonjiappa Lane,
Javuli Chetty Street, South Main Road,
District: Thanjavur - 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-585 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. S. Kirupha Karan**, No. 2952, Nanayakkara Chetty Street, District: Thanjavur - 613001, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. S. Kirupha Karan
- (B) **Address** : Shri. S. Kirupha Karan,
No. 2952, Nanayakkara Chetty Street,
District: Thanjavur - 613001,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-586 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. K. Balu**, No. 23, Malligai Street, Thirunagar, Srinivasapuram, District: Thanjavur - 613009, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. K. Balu
- (B) **Address** : Shri. K. Balu,
No. 23, Malligai Street, Thirunagar,
Srinivasapuram, District: Thanjavur - 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-587 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. T. Raju**, No. 17/ 2098, Sankkarappa Vathiyar Lane, Manojiappa Street, District: Thanjavur - 613009, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. T. Raju
- (B) **Address** : Shri. T. Raju,
No. 17/ 2098, Sankkarappa Vathiyar Lane,
Manojiappa Street, District: Thanjavur - 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-588 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. A. Baskar**, No. 15/ 1911, Javuli Chetty Street, District: Thanjavur - 613009, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. A. Baskar
- (B) **Address** : Shri. A. Baskar,
No. 15/ 1911, Javuli Chetty Street,
District: Thanjavur - 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-589 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. S. Kaliaperumal**, No. 20, Sankarapuram, Singaperumal Kulam, Srinivasapuram, District: Thanjavur - 613009, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. S. Kaliaperumal
(B) **Address** : Shri. S. Kaliaperumal,
No. 20, Sankarapuram, Singaperumal Kulam,
Srinivasapuram, District: Thanjavur - 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-590 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. S. Sanmugam**, No. 39/506, Melakara Street, North Main Street, District: Thanjavur - 613001, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. S. Sanmugam
- (B) **Address** : Shri. S. Sanmugam,
No. 39/506, Melakara Street,
North Main Street, District: Thanjavur - 613001,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-591 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. M. Gopalakrishnan**, No. 18, Singaperumal Kulam, Keelkarait, Thiru Nagar Extn., 5th Cross, District: Thanjavur - 613009, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. M. Gopalakrishnan
- (B) **Address** : Shri. M. Gopalakrishnan,
No. 18, Singaperumal Kulam,
Keelkarait, Thiru Nagar Extn., 5th Cross,
District: Thanjavur - 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-593 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. M. Muthukumar**, No. 1013, Rani Vaikkal Lane, Nalukkal Mandabam, District: Thanjavur - 613009, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. M. Muthukumar
- (B) **Address** : Shri. M. Muthukumar,
No. 1013, Rani Vaikkal Lane,
Nalukkal Mandabam,
District: Thanjavur - 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-595 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. A. Thiyagarajan**, No. 2343, Krishna Rayar Lane, Ellaiamman Koil Street, District: Thanjavur - 613009, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. A. Thiyagarajan
- (B) **Address** : Shri. A. Thiyagarajan,
No. 2343, Krishna Rayar Lane,
Ellaiamman Koil Street,
District: Thanjavur - 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-596 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. N. Boopathi**, No. 55, Vandayar Colony, Srinivasapuram, District: Thanjavur - 613009, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. N. Boopathi
- (B) **Address** : Shri. N. Boopathi,
No. 55, Vandayar Colony,
Srinivasapuram,
District: Thanjavur - 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-597 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. S. Siva**, No. 39/ 506, Melakara Street, North Main Street, District: Thanjavur - 613001, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. S. Siva
- (B) **Address** : Shri. S. Siva,
No. 39/ 506, Melakara Street, North Main Street,
District: Thanjavur – 613001,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-598 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. S. Ganesan**, No. 94/2778, 2779, Nanayakkara Chetty Street, District: Thanjavur - 613001, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. S. Ganesan
- (B) **Address** : Shri. S. Ganesan,
No. 94/2778, 2779, Nanayakkara Chetty Street,
District: Thanjavur - 613001,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-599 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. P. Sampath**, No. 12/2280, Sakka Nayakan Street, District: Thanjavur - 613009, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. P. Sampath
- (B) **Address** : Shri. P. Sampath,
No. 12/2280, Sakka Nayakan Street,
District: Thanjavur - 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-600 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. S. Selvaraj**, No. 2952, Nanayakkara Chetty Street, District: Thanjavur - 613001, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. S. Selvaraj
- (B) **Address** : Shri. S. Selvaraj,
No. 2952, Nanayakkara Chetty
Street, District: Thanjavur - 613001,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-601 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. R. Marimuthu**, No. 25, Anantham Nagar, 3rd Street, Srinivasapuram, District: Thanjavur - 613009, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. R. Marimuthu
- (B) **Address** : Shri. R. Marimuthu,
No. 25, Anantham Nagar,
3rd Street, Srinivasapuram,
District: Thanjavur - 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-602 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. T. Karthikeyan**, No. 2563, Sonjiappa Lane, Javuli Chetty Street, South Main Road, District: Thanjavur - 613009, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. T. Karthikeyan
- (B) **Address** : Shri. T. Karthikeyan,
No. 2563, Sonjiappa Lane,
Javuli Chetty Street, South Main Road,
District: Thanjavur - 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-603 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. R. Loganathan**, No. 25, Anandha Nagar, 3rd Street, Srinivasapuram, District: Thanjavur- 613009, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. R. Loganathan
- (B) **Address** : Shri. R. Loganathan,
No. 25, Anandha Nagar,
3rd Street, Srinivasapuram,
District: Thanjavur- 613009,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-606 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. T. K. Laxmanan**, No. 2828, Nanayakkara Chetty Street, District: Thanjavur- 613001, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. T. K. Laxmanan
- (B) **Address** : Shri. T. K. Laxmanan,
No. 2828, Nanayakkara Chetty Street,
District: Thanjavur- 613001,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

**G.I. Authorised User Application No.-607 in respect of Thanjavur Art Plate
Registered GI Application No.-63**

Application is made by, **Shri. G. Rathinam**, No. 26/ 11, Sunnambukalavai Road, North Gate P.O., District: Thanjavur- 613008, Tamil Nadu, India dated for January 4, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Thanjavur Art Plate** under Application No - 63 in respect of Art Plates falling in Class 14 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. G. Rathinam
- (B) **Address** : Shri. G. Rathinam,
No. 26/ 11, Sunnambukalavai Road,
North Gate P.O., District: Thanjavur- 613008,
Tamil Nadu, India
- (C) **Date of Authorised
User Application** : January 4, 2013
- (D) **Registered Geographical
Indication** : **Thanjavur Art Plate**
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts), Ministry
of Textiles, Government of India, West Block No.7,
R.K. Puram, New Delhi, India.
- (G) **Class** : 14
- (H) **Goods** : **Class 14-** Art Plates
- (I) **Represented By** : P. Sanjay Gandhi, Advocate, Chennai

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**G.I. Authorised User Application No.-1898 in respect of Kashmir Paper Machie
Registered GI Application No.-181**

Application is made by, **Mr. Mohammad Maqbool Jan**, Village & Post: H. No. 7, Lal Bazar, Mughal Mohalla, District: Srinagar -190011, Jammu & Kashmir, India, dated for December 2, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Paper Machie** under Application No-181 in respect of goods made from paper and paper pulp and embellished with traditional hands painted motifs and designs, and good of utilitarian and decorative nature in particular boxes, bowls vases, lamps, trays, candleholders, photo frames, Christmas decoration, furniture, jewelry boxes all made of light weight base material like paper pulp, paper board or wood and embellished with traditional hand painted motifs and designs, falling in Class 16 & 20 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. Mohammad Maqbool Jan
- (B) **Address** : Mr. Mohammad Maqbool Jan,
Village & Post- H. No. 7, Lal Bazar,
Mughal Mohalla,
District: Srinagar - 190011,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : December 2, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Paper Machie**



- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, Society registered under the J & K Societies Act under Registration Number 5611-S/2007 with effect from 11th July 2007, Nowshera, Zadibal, Srinagar, Jammu & Kashmir - 190 011.
- (G) **Class** : 16 & 20
- (H) **Goods** : **Class 16 & 20-** goods made from paper and paper pulp and embellished with traditional hands painted motifs and designs, and good of utilitarian and decorative nature in particular boxes, bowls vases, lamps, trays, candleholders, photo frames,

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Christmas decoration, furniture, jewelry boxes all made of light weight base material like paper pulp, paper board or wood and embellished with traditional hand painted motifs and designs.

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**G.I. Authorised User Application No.-1905 in respect of Kashmir Paper Machie
Registered GI Application No.-181**

Application is made by, **M/s. Mir Brothers**, Represented By- Mr. Ghulam Mohi-ud-din Mir, Village & Post: Sazgari Pora, Hawal, District: Srinagar -190011, Jammu & Kashmir, India, dated for January 10, 2014 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Paper Machie** under Application No-181 in respect of goods made from paper and paper pulp and embellished with traditional hands painted motifs and designs, and good of utilitarian and decorative nature in particular boxes, bowls vases, lamps, trays, candleholders, photo frames, Christmas decoration, furniture, jewelry boxes all made of light weight base material like paper pulp, paper board or wood and embellished with traditional hand painted motifs and designs, falling in Class 16 & 20 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Mir Brothers,
Represented By- Mr. Ghulam Mohi-ud-din Mir
- (B) **Address** : M/s. Mir Brothers,
Represented By- Mr. Ghulam Mohi-ud-din Mir,
Village & Post- Sazgari Pora, Hawal,
District: Srinagar - 190011, Jammu & Kashmir
- (C) **Date of Authorised
User Application** : January 10, 2014
- (D) **Registered Geographical
Indication** : **Kashmir Paper Machie**



- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies
Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir
- (G) **Class** : 16 & 20
- (H) **Goods** : **Class 16 & 20-** goods made from paper and paper
pulp and embellished with traditional hands painted
motifs and designs, and good of utilitarian and
decorative nature in particular boxes, bowls vases,

Advertised under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002 in the Geographical Indications Journal 58 dated 9th May 2014

lamps, trays, candleholders, photo frames,
Christmas decoration, furniture, jewelry boxes all
made of light weight base material like paper pulp,
paper board or wood and embellished with
traditional hand painted motifs and designs.

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**G.I. Authorised User Application No.-1897 in respect of Kashmir Walnut Wood Carving
Registered GI Application No.-182**

Application is made by, **M/s. Khalil Mohammad Kalwal**, Represented By- Mr. Fayaz Ahmad Kalwal & Zahoor Ahmad Kalwal, Village & Post: H. No. 138 Pvt, Umer Colony 'A' Lane, No. 3 Sector 1, Lal Bazar Near Salfia Masjid, District: Srinagar -190011, Jammu & Kashmir, India, dated December 2, 2013 Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Walnut Wood Carving** under Application No-182 in respect of Hand tools and implements including wooden mallet and chisels; Furniture like table desk, dinning tables, dressers, side tables, cabinets, wardrobes, (door panels), chairs sofas, stools, beds, folding screens, bookracks, mirror frames, dry fruits bowls, trays, lamps, candle stands, incense burners, snuff boxes, jewellery boxes, including boxes for holding bracelets, powder, shoe, rings, perfume, handkerchief, cigarette case, pen case, book case, watch box, wooden knives, spoons, forks, sculpture, models of house boats, Goods of utilitarian nature and decorative nature that are made of walnut and embellished with hand carving, mirrors, picture frames, goods (not included in other classes) of wood, cork, reed, cane, wicker, horn, ivory, whalebone, shell, amber, mother of pearl, meerschaum and substitute for all the these materials, of of plastics; made from Paper and paper pulp and wall hanging, falling in Class 8, 20 & 27 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Khalil Mohammad Kalwal,
Represented By- Mr. Fayaz Ahmad Kalwal &
Zahoor Ahmad Kalwal
- (B) **Address** : M/s. Khalil Mohammad Kalwal,
Represented By- Mr. Fayaz Ahmad Kalwal &
Zahoor Ahmad Kalwal,
Village & Post- H. No. 138 Pvt, Umer Colony 'A'
Lane, No. 3 Sector 1, Lal Bazar Near Salfia Masjid,
District: Srinagar - 190011,
Jammu & Kashmir, India
- (C) **Date of Authorised
User Application** : December 2, 2013
- (D) **Registered Geographical
Indication** : **Kashmir Walnut Wood Carving**



- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J & K Societies Act, Registration Number: 5611-S/2007)
Nowshera, Zadibal, Post Office: Nowshera,
District: Srinagar -190 011, Jammu & Kashmir,
India.
- (G) **Class** : 8, 20 & 27
- (H) **Goods** : **Class 8, 20 & 27-** Hand tools and implements including wooden mallet and chisels; Furniture like table desk, dinning tables, dressers, side tables, cabinets, wardrobes, (door panels), chairs sofas, stools, beds, folding screens, bookracks, mirror frames, dry fruits bowls, trays, lamps, candle stands, incense burners, snuff boxes, jewellery boxes, including boxes for holding bracelets, powder, shoe, rings, perfume, handkerchief, cigarette case, pen case, book case, watch box, wooden knives, spoons, forks, sculpture, models of house boats, Goods of utilitarian nature and decorative nature that are made of walnut and embellished with hand carving, mirrors, picture frames, goods (not included in other classes) of wood, cork, reed, cane, wicker, horn, ivory, whalebone, shell, amber, mother of pearl, meerschaum and substitute for all the these materials, of of plastics; made from Paper and paper pulp and wall hanging.

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General Information

What is a Geographical Indication?

- It is an indication,
- It is used to identify agricultural, natural, or manufactured goods originating in the said area,
- It originates from a definite territory in India,
- It should have a special quality or characteristics unique to the geographical indication.

Examples of possible Geographical Indications in India:

Some of the examples of Geographical Indications in India include Basmati Rice, Darjeeling Tea, Kancheepuram silk saree, Alphonso Mango, Nagpur Orange, Kolhapuri Chappal, Bikaneri Bhujia etc.

What are the benefits of registration of Geographical Indications?

- It confers legal protection to Geographical Indications in India,
- It prevents unauthorized use of a registered Geographical Indication by others.
- It boosts exports of Indian Geographical indications by providing legal Protection.
- It promotes economic Prosperity of Producers.
- It enables seeking legal protection in other WTO member countries.

Who can apply for the registration of a Geographical Indication?

Any association of persons, producers, organization or authority established by or under the law can apply.

The applicant must represent the interest of the producers.

The application should be in writing in the prescribed form.

The application should be addressed to the Registrar of Geographical Indications along with prescribed fee.

Who is the Registered Proprietor of a Geographical Indication?

Any association of persons, producers, organisation or authority established by or under the law can be a registered proprietor. Their name should be entered in the Register of Geographical Indications as registered proprietor for the Geographical Indication applied for.

Who is an authorized user?

A producer of goods can apply for registration as an authorized user, with respect to a registered Geographical Indication. He should apply in writing in the prescribed form along with prescribed fee.

Who is a producer in relation to a Geographical Indication?

A producer is a person dealing with three categories of goods

- Agricultural Goods including the production, processing, trading or dealing.
- Natural Goods including exploiting, trading or dealing.
- Handicrafts or industrial goods including making, manufacturing, trading or dealing.

Is registration of a Geographical Indication compulsory?

While registration of Geographical indication is not compulsory, it offers better legal protection for action for infringement.

What are the advantages of registering?

- Registration affords better legal protection to facilitate an action for infringement.
- The registered proprietor and authorized users can initiate infringement actions.
- The authorized users can exercise right to use the Geographical indication.

Who can use the registered Geographical Indication?

Only an authorized user has the exclusive rights to use the Geographical indication in relation to goods in respect of which it is registered.

How long is the registration of Geographical Indication valid? Can it be renewed?

The registration of a Geographical Indication is for a period of ten years.

Yes, renewal is possible for further periods of 10 years each.

If a registered Geographical Indication is not renewed, it is liable to be removed from the register.

When a Registered Geographical Indication is said to be infringed?

- When unauthorized use indicates or suggests that such goods originate in a geographical area other than the true place of origin of such goods in a manner which misleads the public as to their geographical origins.
- When use of Geographical Indication results in unfair competition including passing off in respect of registered Geographical indication.
- When the use of another Geographical Indication results in a false representation to the public that goods originate in a territory in respect of which a Geographical Indication relates.

Who can initiate an infringement action?

The registered proprietor or authorized users of a registered Geographical indication can initiate an infringement action.

Can a registered Geographical Indication be assigned, transmitted etc?

No, A Geographical Indication is a public property belonging to the producers of the concerned goods. It shall not be the subject matter of assignment, transmission, licensing, pledge, mortgage or such other agreement. However, when an authorized user dies, his right devolves on his successor in title.

Can a registered Geographical Indication or authorized user be removed from the register?

Yes, The Appellate Board or the Registrar of Geographical Indication has the power to remove the Geographical Indication or authorized user from the register. The aggrieved person can file an appeal within three months from the date of communication of the order.

How a Geographical Indication differs from a trade mark?

A trade mark is a sign which is used in the course of trade and it distinguishes goods or services of one enterprise from those of other enterprises. Whereas a Geographical Indication is used to identify goods having special characteristics originating from a definite geographical territory.

THE REGISTRATION PROCESS

In December 1999, Parliament passed the Geographical Indications of Goods (Registration and Protection) Act 1999. This Act seeks to provide for the registration and protection of Geographical Indications relating to goods in India. This Act is administered by the Controller General of Patents, Designs and Trade Marks, who is the Registrar of Geographical Indications. The Geographical Indications Registry is located at Chennai.

The Registrar of Geographical Indication is divided into two parts. Part 'A' consists of particulars relating to registered Geographical indications and Part 'B' consists of particulars of the registered authorized users.

The registration process is similar to both for registration of geographical indication and an authorized user which is illustrated below:

